

## COUNCIL OF STATES

Tuesday, 5th August 1952

The Council met at a quarter past eight of the clock, Mr. CHAIRMAN in the Chair.

### ADJOURNMENT OF COUNCIL IN OBSERVANCE OF RAKSHA BANDHAN

श्री टी० पांडे (उत्तर प्रदेश): श्रीमान्, मुझे यह अर्ज करना है कि आज रक्षाबंधन का दिन है। यह हमारे देश का बहुत बड़ा त्योहार है। मैं आशा करता हूँ कि हमारे धार्मिक संस्कारों की रक्षा के निमित्त आज की कार्यवाही स्थगित कर दी जायगी।

\*[SHRI T. PANDE (Uttar Pradesh) : Sir, I beg to submit that Raksha Bandhan, a very important festival of our country, is being celebrated today. I hope, Sir, that as a token of our regard for our religious function the Council will be adjourned today.]

श्री एस० डी० मिश्र (उत्तर प्रदेश) : मैं इसका समर्थन करता हूँ।

\*[SHRI S. D. MISRA (Uttar Pradesh) : Sir, I support him.]

SHRI K. B. LALL (Bihar) : I also represented this matter to the Leader of the House yesterday and I did not know at that time that even the Lower House had postponed their meeting to 10 today. So as a token of our regard for the national festivities that are observed by the people we should show by our attitude that we are not quite detached from them. We may not be observing ourselves anything as a matter of fact, but it remains that the people expect that we are their representatives and we should not live in our own world of New Delhi palaces and 40 rupees a day. That should not be the impression outside the House. So I think that even if we close the later

sitting at least, that will be a token of our regard for the national festivity.

MR. CHAIRMAN : All that I have to say is that if this matter had been put at the proper time we might have taken some action. But all the same I agree that we may adjourn for half an hour at 9-30 and resume at 10 so as to show our sympathy with the general attitude.

### RULES OF PROCEDURE AND CONDUCT OF BUSINESS

SHRI B. K. MUKERJEE (Uttar Pradesh) : On a point of order, Sir. Now we have got two sets of rules to conduct the business of this House and they contradict each other. The new set of Rules which was published in the *Gazette of India Extraordinary*, dated the 4th August 1952 contains an insertion of a new section 28D which contravenes section 207 of the original Rules of Procedure and Conduct of Business of the Council of States published in the *Gazette of India Extraordinary*, dated the 16th May 1952. It contravenes in this way that under Rule 207 it is provided :

“Whenever the debate on any motion in connection with a Bill or on any other motion becomes unduly protracted, the Chairman may, after taking the sense of the Council, fix the hour at which the debate shall conclude.”

In this set of Rules provision was made to restrict discussion on the debate in connection with the President's Address, Resolutions, motions on matters of public interest and motion for papers, but in case of debate on Bills no such restriction was contemplated in the beginning and no provision was made in the first set of Rules except clause 207 which I have quoted. Now I am at a loss to understand which of these two contradictory sets of rules will now guide us to proceed with the business of this House.

In this connection I have got to refer to article 118 of the Constitution of

\*English translation.